GOVERNMENT OF INDIA EXTERNAL AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:1566 ANSWERED ON:14.08.2013 NALANDA UNIVERSITY Antony Shri Anto

Will the Minister of EXTERNAL AFFAIRS be pleased to state:

- (a) whether the Government has recently concluded any Headquarters Agreement (HA) with Nalanda University, Bihar;
- (b) if so, the details thereof including its salient features;
- (c) whether the Government is also considering to conclude HA with other universities in the country; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS (SHRIMATI PRENEET KAUR)

- (a) Yes.
- (b) A Headquarters Agreement between the Ministry of External Affairs and Nalanda University was signed on July 20, 2013. It will be notified after amendments to the Nalanda University Act, 2010 are carried out. The Agreement confers upon the University and its academic staff privileges and immunities, necessary to provide an overall framework for its efficient functioning and operation.

The salient features of Agreement are:

- (i) The Host Country shall take the necessary steps to protect the University premises against any intrusion or damage and facilitate the work of the University.
- (ii) The University, its assets, its income and other property shall be exempt from all direct taxes, customs duties and prohibitions and restrictions on imports and exports for articles imported/exported for its official use.
- (iii) The Vice-Chancellor and academic staff of the University, who are not from the host country shall be granted exemption from taxation in respect of their salaries, honoraria, allowances and other emoluments; the right to get the appropriate visa; the freedom to maintain movable and immovable property while in the employment of the university in the host country (this would not include the right to purchase/acquire/dispose of immovable property), and the right to import free of customs duties, taxes and other levies, items for personal use, including motor vehicles.
- (iv) The Vice-Chancellor and academic staff of the host country, i.e., India and permanent residents of India shall be granted exemption from taxation in respect of salaries, honoraria, allowances and other emoluments in connection with the services provided to the University.
- (c) As informed by the Ministry of Human Resource Development, the government is not considering conclusion of Headquarters Agreements with other universities in the country.
- (d) Does not arise.